

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 05th day of October 2021

Original Application No. 330/00390 of 2018

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Reshma Bano

. . .Applicant

By Adv : Shri D.C. Mishra

V E R S U S

Union of India and others.

. . .Respondents

By Adv: Ms. Shruti Malviya

O R D E R

No one is present on behalf of the applicant, even in the revised call whereas, Ms. Shruti Malviya, learned counsel for the respondents is present.

2. Learned counsel for the respondents submitted that the respondents have filed counter affidavit far back on 15.09.2019. However, no rejoinder affidavit has been filed till date by the applicant and even the applicant is not represented since long.

3. A perusal of the order sheet shows that in this case no one was found present on behalf of the applicant for the last several dates.

4. In view of the above the OA is dismissed in default and for want of prosecution.

(Justice Vijay Lakshmi)
Member (J)

/pc/